NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 16

IA 1639/2024
In
C.P. (IB)/1632(MB)2019

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**
ORDER SHEET OF THE HEARING ON **10.04.2024**

NAME OF THE PARTIES: VISTRA ITCL INDIA LIMITED VS SATRA PROPERTIES INDIA LIMITED

Section 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Pulkit Sharma, Ld. Counsel for the Applicant present.
2. This is an Application filed u/s 60(5) of the Code r/w Regulation 17 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 and r/w Rule 11 of NCLT Rules, 2016 for submitting revised list of creditors on record. The same is taken on record.
3. In view of above, the I.A. 1639/2024 is allowed and disposed of.

Sd/- Sd/-

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/